

GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
RAJYA SABHA
UNSTARRED QUESTION NO : 1595
(TO BE ANSWERED ON THE 9th December 2024)

EXPANSION OF SALEM AIRPORT

1595. DR. ANBUMANI RAMADOSS

Will the Minister of CIVIL AVIATION be pleased to state:-

- (a) whether Government is aware that there is a delay in expansion of Salem Airport in Tamil Nadu;
- (b) if so, the details thereof;
- (c) whether Government will provide compensation for the land acquisition for the above said project under Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013; and
- (d) if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION

(Shri Murlidhar Mohol)

(a) & (b): Salem Airport is presently suitable for daytime operation of ATR-72 type aircraft under Visual Flight Rules (VFR). For expansion of Salem Airport for operation of A-321 type of aircraft with runway length of 3200m, the Airports Authority of India (AAI) has projected a land requirement of 460 acre in three phases to the State Government of Tamil Nadu. In the first phase, 177 acres of land have been requested to enable Instrument Flight Rules (IFR) operations for ATR-72 type aircraft. The land is yet to be handed over by the State Government of Tamil Nadu to AAI.

(c) & (d): As per the National Civil Aviation Policy, 2016, the responsibility for providing land for airport development, free of cost and free from all encumbrances, lies with the respective State Government.
